

they have in the States to the local bodies;

(b) whether the local bodies and the State Governments have been asked to find more resources to implement the 20-point programme particularly for sanitation, clearance of slums, etc.;

(c) whether State Governments have requested the Central Government to clear the arrears so that some funds are created to carry out schemes of sanitation, slum clearance, providing sanitary latrines, carrying human waste in carts etc.; and

(d) if so, the state-wise break up of arrears of such dues that the Central Government is required to pay to each State Government and by what time this will be paid ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :

(a) The Central Government properties are exempted from payment of local taxes by virtue of the provisions of Article 285 (1) of the Constitution. The Central Government, have, however, decided to pay in respect of these properties service charges for the municipal services actually availed of.

(b) The Central Council for local Government and Urban Development in its 19th Meeting held on the 4th & 5th February, 1982 have resolved that adequate outlays may be made in the budgets of the States and Union Territories during the remaining years of the Sixth Plan for implementing the new 20-Point Programme in the sectors of housing, urban development and water supply.

(c) The Joint meeting of the Central Council of Local Government and Urban Development and

the Executive Committee of Mayors in another resolution in the above meeting have requested the Central Government Ministries/Organisations to settled all outstanding dues of service charges payable to local bodies.

(d) The payment of service charges to the local authorities is made by the property owning Departments/Ministries. The arrears of dues are in respect of local bodies and not State Governments, and hence the question of any payment to State Governments does not arise.

Production and requirement of edible oils

1195. **SHRI K. MALLANNA :** Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government has assessed the estimated requirement of edible oils and its production in the current year;

(b) if so, what is the estimated production short of the requirements; and

(c) whether Government have taken or propose to take to make good the shortfall in production and supply of edible oils?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF) : (a) to (c). During the last few years the gap between demand and indigenous production of edible oils has been ranging between 10 to 12 lakh tonnes. The policy of importing edible oils towards covering gap is proposed to be continued during the oil year November, 1981 to October, 1982 also.